

FIR No. : 0685/2020

PS : Bhajanpura

U/s : 392/411/34 IPC

Bail application of Mayank Purohit

06.01.2021

Vide this order, I shall dispose off the 2nd bail application U/s 437 Cr.P.C. moved on behalf of applicant/accused Mayank Purohit.

Pr. : Ld. Counsel Shri Subhash Baisoya, for the applicant through VC.

Considering the Corona pandemic, hearing was conducted through video-conferencing via Cisco Webex.

Copy of bail application and other relevant documents were received through e. mail.

Reply filed by IO.

Ld. Counsel for the applicant / accused submits that applicant is in JC since 05.12.2020 and he has been falsely implicated in the present case. Nothing has been recovered from him. He is a young aged person having liability of his family members. Bail has been prayed on these grounds.

In his reply, IO has strongly opposed the bail.

Considering the fact that investigation is still in progress and nature of allegations against the accused are serious as also the fact that crimes of such nature are on the rise, this Court is not inclined to grant bail to the accused.

Bail application is dismissed accordingly.

Copy be given dasti to the counsel for applicant/accused.



(Rupinder Singh Dhiman)

MM-01/NE/KKD/06.01.2021

FIR No. : 688/2020

PS : Bhajanpura

U/s : 25 Arms Act and 102 Cr.P.C.

Bail application of applicant/accused Shivam Sood

06.01.2021

Vide this order, I shall dispose off the bail application U/s 437 Cr.P.C. moved on behalf of applicant/accused Shivam Sood.

Pr. : Ld. Counsel Shri R.P. Sharma for the applicant through VC.

Considering the Corona pandemic, hearing was conducted through video-conferencing via Cisco Webex.

Copy of bail application and other relevant documents were received through e. mail.

Reply filed by IO.

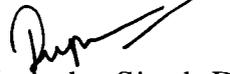
Ld. Counsel for the applicant / accused submits that applicant is in JC since 05.12.2020 and he has been falsely implicated in the present case. Nothing incriminating has been recovered from him. Investigation is complete. He is the sole bread earner of his family. Bail has been prayed on these grounds.

In his reply, IO has opposed the bail.

Considering the fact that accused is in JC since 05.12.2020 and recovery has already been affected, applicant accused is admitted to bail on his furnishing a personal bond in the sum of Rs. 10,000/- with one surety in the like amount.

Bail application is disposed off accordingly.

Copy be sent to the Jail Superintendent.



(Rupinder Singh Dhiman)

MM-01/NE/KKD/06.01.2021

FIR No. : 349/2010

PS : Bhajanpura

U/s : 380/454/34 IPC

Bail application of applicant/accused Mohd. Sultan

06.01.2021

Vide this order, I shall dispose off the bail application U/s 437 Cr.P.C. moved on behalf of applicant/accused Mohd. Sultan.

Pr. : Ld. Counsel Shri Sandeep Gupta for the applicant through VC.

Considering the Corona pandemic, hearing was conducted through video-conferencing via Cisco Webex.

Copy of bail application and other relevant documents were received through e. mail.

Reply filed by IO.

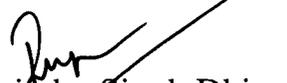
Ld. Counsel for the applicant / accused submits that applicant is in JC since 13.12.2020 and he has been falsely implicated in the present case. He is an innocent person and the only bread earner for his family. He is having no past antecedent. No fruitful purpose would be served by keeping him behind the bars. Bail has been prayed on these grounds.

In his reply, IO has opposed the bail.

Considering the fact that accused is in JC since 13.12.2020 and trial of the case would take long time, applicant accused is hereby admitted to bail on his furnishing a personal bond in the sum of Rs. 15,000/- with one surety in the like amount.

Bail application is disposed off accordingly.

Copy be sent to the Jail Superintendent.


(Rupinder Singh Dhiman)
MM-01/NE/KKD/06.01.2021